

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 284 OF 2015 & IA NO. 68 OF 2016
AND
APPEAL NO. 288 OF 2015 & IA NO. 69 OF 2016

Dated: 1st May, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 284 OF 2015 & IA NO. 68 OF 2016

In the matter of:

Indraprashta Power Generation Co. Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Dhananjay Baijal for R-1

Mr. Rahul Kinra for BRPL, BYPL & TPDDL

APPEAL NO. 288 OF 2015 & IA NO. 69 OF 2016

In the matter of:

Pragati Power Corporation Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Dhananjay Baijal for R-1

Mr. Rahul Kinra for BRPL, BYPL & TPDDL

ORDER

The learned counsel Mr. Dhananjay Baijal appearing for the Respondent No.1 submitted that the learned counsel Mr. Nikhil Nayyar has been designated as Senior Advocate, therefore, he prays for some time to make necessary alternate arrangement for representing the Respondent No.1

The submissions of the learned counsel appearing for the Respondent No.1, as stated supra, are placed on record.

Post this matter for hearing on **11.07.2019**, as agreed by the learned counsel appearing for both the parties. In the meantime the learned counsel appearing for the Respondent No.1 is permitted to make necessary alternate arrangement for representing the Respondent No.1.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

mk/bn